

(2021) 10 GUJ CK 0028
In the Gujarat High Court

Case No : Criminal Misc.Application (Temporary Bail) No. 6 Of 2021 In R/
Criminal Appeal No. 153 Of 2020

Sunil @ Pahelwan S/O Laxman Mohan Patil Through Dipak Rameshbhai Pati **APPELLANT**

Vs

Jail Superintendent **RESPONDENT**

Date of Decision : 07-10-2021

Acts Referred:

Indian Penal Code, 1860 — Section 302

Citation : (2021) 10 GUJ CK 0028

Hon'ble Judges : A.J.Desai, J;Nirzar S. Desai, J

Bench : Division Bench

Advocate : Akshitaba Solanki, JK Shah

Final Decision : Allowed

Judgement

A.J.Desai, J

1. Rule. Learned Additional Public Prosecutor waives service of rule on behalf of respondent - State.

2. By way of the present application, the applicant - convict has prayed to release him on temporary bail on the ground of sickness of his mother.

3. We have gone through the Jail record of the applicant convict and perused the documents produced along with the application as well as considered the averments made in this application. The applicant is convicted mainly for the offence punishable under Section 302 of the Indian Penal Code and ordered to undergo life imprisonment. As per Jail record, he has undergone sentence of about 9 years and 7 months. We have also considered the fact that in past, he was released on temporary bail and he has surrendered in time in almost all occasions.

4. Considering the aforesaid facts and circumstances of the case and looking to

the jail record of the convict, we are of the opinion that the application requires consideration and the same is allowed. The convict shall be released on temporary bail for a period of ten days from the date of his actual release, on executing personal bond of Rs.10,000/- (Rupees Ten Thousand Only) before the Jail authority and on usual terms and conditions as may be imposed by the Jail Authority. The applicant convict to surrender before Jail Authority on completion of temporary bail, without fail. Rule is made absolute to the aforesaid extent.

5. After the completion of temporary bail period, the Jail Authorities shall admit the applicant in jail after strictly following the Circular dated 03.06.2020 relating to COVID-19 issued by the Superintendent of Jail, Ahmedabad.

Registry is directed to communicate this order to the concerned Jail Authority by fax / email message forthwith.